

6. Orissa State Handloom Weavers Cooperative Society Ltd., Bhubaneswar.

7. Tamil Nadu Handloom Weavers Cooperative Society Ltd., Madras.

8. Kerala State Handloom Weavers Cooperative Society Ltd., Trivandrum.

The Weavers' Service Centres involved in the second exhibition are those of Madras, Delhi, Bangalore, Bombay, Panipat, Bhagalpur and Cannanore.

(c) The objectives of the exhibitions are:-

- (i) To improve handloom sales at the National Handloom Expo and make the Expo more attractive to the general public, exporters etc.
- (ii) Inform the public and give them an opportunity to see and buy handloom items being exported by Government organisations and cooperatives.
- (iii) Enable exporters and importers to see the rich varieties of handloom items available and act as a catalyst for promotion of exports and thereby benefit handloom weavers.

Both the exhibitions have achieved the objective as these have received appreciation and response from the general public as well as persons interested in exports of Indian handlooms.

[*Translation*]

Funds Surrendered by States

922. SHRI LALIT ORAON: Will the Minister FINANCE be pleased to state:

(a) the department-wise amount of plan and non-plan funds surrendered by each State during 1990-91;

(b) the reasons therefor??; and

(c) the reaction of the Union Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHANTARAM POTDUKHE): (a) to (c). Information is being collected and will be laid on the Table of the House.

[*English*]

Amendment to National Highway Act, 1956

923. SHRIMATIDILKUMARIBHANDARI:
SHRI MANIKRAO HODLYA
GAVIT:
SHRI PRATAPRAO B.
BHONSLE:

Will the Minister SURFACE TRANSPORT be pleased to state:

(a) whether the Union Government propose to amend the National Highway Act, 1956, permitting participation of the private sector in the road construction sector; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) and (b). Yes, Sir. It is proposed to amend National Highway Act, 1956 to provide for levy of fee on selected sections of National Highways including Expressways. This amendment is one of the pre-requisites to enable participation of private sector in road construction activities.